

**Central Electricity Regulatory Commission**  
**4<sup>th</sup> Floor, Chanderlok Building Road, 36, Janpath**  
**New Delhi- 110003. Phone 23353503 FAX: 23753923**

Ref: **Petition No: 310/GT/2013**

8.5.2014

To,

Executive Director (Commercial),  
NTPC Ltd, NTPC Bhawan,  
Core-7, Scope Complex, 7,  
Institutional area, Lodhi Road,  
New Delhi-110003

Sub: **Petition No: 310/GT/2013**– Approval of revised tariff of Rihand Super Thermal Power Station, Stage-II (1000 MW) for the period from 1.4.2009 to 31.03.2014, after the truing up exercise

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With reference to your petition vide affidavit dated 25.11.2013 on the said subject, I am directed to request you to submit the following on affidavit, with advance copy to the respondents, latest by **22.5.2014**:

- i) Soft copy of the petition with all annexures (in excel format with links)
- ii) Reconciliation of position of land in Stage-I, Stage-II and Stage-III of the generating station with Balance Sheet.
- iii) It is noticed that the position of liabilities has been revised from ₹5663.10 lakh to ₹6703.41 lakh, which was earlier reconciled in the order dated 2.8.2012. Hence, proper justification for the same shall be submitted. Also, the assets/works item of the said variation/difference starting from 1.4.2004 shall be submitted.
- iv) At Annexure-C of the petition, the reconciliation of the liabilities as per Balance Sheet has been submitted with the explanation that the gap is the "Difference is on account of overlapping of O&M and capital liability". The petitioner shall furnish the party and the asset-wise breakup of these O&M liabilities.

The petition will be processed further after receipt of the above information/details.

**Sd/-**  
(B.Sreekumar)  
Deputy Chief (Legal)